

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

ORIGINAL APPLICATION NO. 09 OF 2022

IN THE MATTER OF:

1. PISATI INDIRA REDDY

W/o Late P.Ram Reddy

Aged About 64 years occ: Organic farmer

R/o H.No. 183, Sadashiva Heavens

PeddaAmberpet village, Abdullapurmet Mandal

Ranga Reddy district, Telangana -501505

Mobile No:9391013054

Mail: indiraramayogi@gmail.com and others ...Applicants

VERSUS

1. UNION OF INDIA

Rep. by its Secretary Union Ministry of Environment, Forest & CC

IndiraParyavaran Bhavan New Delhi-110003

Phone: 011 24695262,24695265

Mail: secy-moef@nic.in and 32 others Respondents

COUNTER AFFIDAVIT FILED BY THE ^{17TH} RESPONDENT

Date-16-09-2022

H. C

M/S. **AL GANTHIMATHI** - 676/89

L. PALANIMUTHU - 1366/99

B. PRASHANTH NADARAJ - 2453/18

COUNSEL FOR ^{17th} RESPONDENTS

Cell-9841277216

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For SUPERFINE SAND HYDERABAD LIMITED

G. Mabboudiah

Managing Director

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It is certified that all the documents contained in the above annexure are true copies.

FOR SUPERFINE SAND HYDERABAD LIMITED

G. Mabbubhishah
Managing Director

Date: 13.05.2022

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

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R/o H.No. 183, Sadashiva Heavens
PeddaAmberpet village, Abdullapurmet Mandal
Ranga Reddy district, Telangana -501505
Mobile No:9391013054
Mail: indiraramayogi@gmail.com

2. Akiti Nikhil Kumar Reddy

S/o Akiti Rama Krishna Reddy
Age About 26 years, H.No.2-6
ChinnaRavirala, Abdullapurmet Mandal
RangareddyDist, Telangana-501505
Mobile No. 9666905777
Mail: advsravan@gmail.com

...Applicants

VERSUS

1. Union of India

Rep. by its Secretary Union Ministry of Environment, Forest & CC
IndiraParyavaran Bhavan New Delhi-110003
Phone: 011 24695262,24695265
Mail: secy-moef@nic.in

2. State Environment Impact Assessment Authority

Rep. by its Member Secretary
A-3, Paryavaran Bhavan
Sanath Nagar Industrial Estate
Sanat Nagar, Hyderabad-500018
Mail: ms-tspcb@telangana.gov.in
Mobile: 04023887600

3. State of Telangana

Rep. by its Director of Mines Department
Secretariat, Hyderabad-500022
Mail: dir-mines@telangana.gov.in,
secy-mines@telangana.gov.in,
Mobile No: 04023221766.

4. Telangana State Pollution Control Board

Rep. By its Member Secretary,
A-3, Paryavaran Bhavan
Sanath Nagar Industrial Estate Sanat Nagar,
Hyderabad-500018.
Mail: ms-tspcb@telangana.gov.in
Mobile: 04023887600

For SUPERFINE SAND HYDERABAD LIMITED

G. Mahaboudaiah

Managing Director

5. District Collector

District Collector Office, Rangareddy District
Lakadikapool, Hyderabad, Telangana-500004
Mail: collector_rr@telangana.gov.in
Ph: 040-23235642, 23234774

6. District Collector

District Collector Office,
YadadriBhuvanagiri District
Bhuvanagiri, Telangana
Mail: collector-ydr@telangana.gov.in
Ph: 040-23235642, 23234774

7. Yadadri Stone Crusher

Sy.No. 260, Bandaraviryal
Rep. by its Owner: Buddidha Manish Reddy
Saheb Nagar Kalan, Hayathnagar
Plot No-464,465, Vanasthalipuram
Mobile :9848573399
Telangana- 500070,

8. B.N.R Sand Manufacturing Unit

Sy No. 248, 268, Banda Raviryal
Rep. by its Owner: BudidhaNandhareddy
Saheb Nagar Kalan, Hayathnagar
Plot No-464,465, Vanasthalipuram
Telangana-500070.
Mobile :9848573399

9. Sri Renuka Rock sand Metal Industry

Sy No. 253, Banda Raviryal
Rep. by its Owner: P.Naveen Kumar
H,No-3-5-574, Flat No -402
Himayat Nagar, Hyderabad
Telangana-500029
Mobile :9391190763.

10. Sai Rohit Metal Indsutries

Sy No. 253, Bandaraviryal
Rep. by its Owner: Malakondaiah
Plot No-267/A, Road No-78Jubilee Hills,
Hyderabad-33. Mobile:9866416632 .

11. Tirumala Rock Sand Manufacturing Unit & Mine,

Rep. by its Owner: BudidhiNandha Reddy
Sy.No. 268, Saheb Nagar Kalan, Hayathnagar
Plot No-464,465, Vanasthalipuram
Telangana-500070.
Mobile :9848573399,

For SUPERFINE SAND HYDERABAD LIMITED

G. Malakondaiah
Managing Director

12. KRC Infra Projects Mine & Stone Crusher

Sy No 268, Bandaraviryal
Rep. by its Owner Smt. K. Swathi,
H. No. 2-3-534/1A/1, Plot No. 27, Sai Nagar Colony
ESI, Hyderabad-500038.

13. Padmavathi Metal Industry

Sy.No. 268, Bandaraviryal
Rep. by its Owner: P.Naveen Kumar
H,No-3-5-574, Flat No -402 Himayat Nagar,
Hyderabad-500029 Mobile :9391190763

14. Sai baba Metal Industry

Sy No. 268, Bandaraviryal
Rep. by its Owner: PyarasaniBalraju
H.No 13-11-316, Tarnaka, Hyderabad-500007
Mobile: 9866099293

15. Sai Vikas Stone crushing Industries

Sy No. 56,57,58,64, Deshmukhi
Rep. by its Owner: Ch. Surya Narayana
Survey Number 56,57,64
Desmukhi, B.Pochampalle Mandal
Yadadri-Bhuvanagiri District
Telangana,508284

16. Sri Venkata Vhiva Metal Industry

Sy No. 77, 56.64, Deshmukhi
Rep. by its Owner: Guduru Narender Reddy
H.No 1-5-577, Road No-3
New Maruthi Nagar Kothapet, Hyderabad
Telangana, 500060 Mobile:9396751166

17. Super Fine Sand Hyderabad Pvt Ltd (Mines)

Sy No. 80,81,82,84, Desmukhi Village
Rep. by its Owner: G.Malakondaiah 16-88/1, Flat No-201
Sri Lakshmi Nilayam, Road No-3Sri Krishna Nagar Colony,
Dilsukhnagar, Hyderabad Telangana, 500060
Mobile: 9100145605,

18. Veltech Constructions (Hot Mix Plant)

Rep. by its Owner: Jayasimha Reddy,
Sy No. 203P, Saddupally Village
Abdullapurmet Mandal
Ranga Reddy District, 501505. Mobile:9959899988.

19. S.V Constructions (B.Raghuma Reddy Constructions)

Rep. by its Owner: G.Shekar Reddy
Sy No. 202,203,Saddupally Village,
Abdullapurmet Mandal Ranga reddy District
Telangana ,501505.Mobile:9949266499.

For SUPERFINE SAND HYDERABAD LIMITED

G. Malakondaiah

Managing Director

20. Ambica Infra Company

Rep. by its Owner, Sy No. 206, Saddupally village
Abdullapurmetmandal Ranga Reddy District
Telangana ,501505

21. Mayank Infra Company

Rep. by its Owner Mail: Not available
Saddupally Village, Sy No. 207
Abdullapurmet Mandal
Ranga Reddy District-501505

22. P. N. Constructions (Ganesh Constructions)

Rep. by its Owner Sy No. 207, Saddupally village
Abdullapurmetmandal Ranga Reddy District
Telangana,501505 .

23. S.P.R. Constructions ,Rep. by its Owner
Sy No. 208, Saddupally village Mail: Not available
Abdullapurmetmandal,Ranga Reddy District
Telangana ,501505 .

24. K.Chandrashekar Hot Mix plant

Rep. by its Owner Sy No. 207, Saddupally village
Abdullapurmetmandal Ranga Reddy District
Telangana,501505.

25. Venkatesh Hot Mix Plant ,Rep. by its Owner,
Sy No. 207, Saddupally village
Abdullapurmetmandal. Ranga Reddy District
Telangana ,501505

26. Sri Guduru Narendra reddy

Sy No. 73 Deshmukhi
Rep. by its Owner: Guduru Narendra Reddy,
H.No 1-5-577, Road No-3
New MaruthiNagar,Kothapet,
Hyderabad ,Telangana-500060.
Mobile:9396751166

27. Alluri estates Pvt Ltd

Rep. by its Owner
Deshmukhi village
BhudanPochampalli Mandal YadadriBhuvanagiriDist
Telangana-501512 .

28. PSK Infrastructures and Projects Private Limited

Hot Mix Plant in Sy.No.79 Desmukhi village
Rep. by its Owner/ Incharge :P.Prasad
H.No 8-2-248/1/7/51, Panjagutta Telangana,
Hyderabad 500082 Mobile :7799443232.

For SUPERFINE SAND HYDERABAD LIMITED

G. Mahendraraj
Managing Director

29. Nagarjuna Hytech Constructions

Hot Mix Plant In Survey Number 78, Desmukhi Village

Rep. by its Owner: K.Janga Reddy

H.No 17-1-391/5/577, Singareni Colony,

Saidabad, Hyderabad, Telangana-500059

Phone No. 040-24076639 .

30. M/s Rock Crushing India Pvt Ltd.

Rep. by its Owner

Sy No. 268, Chinnaraviryala

Abdullapurmet Mandal, Ranga Reddy District.

PIN:501505,

31. Shona Engineers (Mine)

Rep. by its Owner

Sy No. 268, Chinnaraviryala

Abdullapurmet Mandal, Ranga Reddy 501505.

32. B.N.R. Stone Crushers (Mine)

Rep. by. Budida Nanda Reddy

Sy.No. 268, ChinnaRavirala,

Sahab Nagar Kalan, Hayat Nagar

Plot No.464,465, Vanastalipuram

Hyderabad, Telangana-500070

Mobile No. 9848573399.

33. Uday Stone Crushing Pvt Ltd

Sy.No.293/1, Banda Ravirala village

Abdullapurmet Mandal, RangareddyDist

Telangana-501505

... Respondents

COUNTER AFFIDAVIT FILED BY THE 17thRESPONDENT

I, G.Malakondaiah Son of KONDAIAH CHOWDARY aged about 62 years Rep by its Proprietor **Super Fine Sand Hyderabad Pvt Ltd (Mines)** S.y No. 80,81,82,84, Desmukhi Village **No. 16-88/1, Flat No-201** Sri Lakshmi Nilayam, Road No-3 Sri Krishna Nagar Colony, Dilsukhnagar, Hyderabad Telangana, 500060 do hereby solemnly and sincerely affirms and make oath and state as follows:

1. I am the 17th Respondent herein and as such I am well acquainted with the facts of the case.

For SUPERFINE SAND HYDERABAD LIMITED

G. Malakondaiah

Managing Director

2. This respondent denies each and every averment made in the affidavit filed in support of the application as false and incorrect except those that are specifically admitted herein in this counter affidavit.
3. With regard to the averments made in paragraphs 1 & 2 of the affidavit is not related to this respondent and hence there are no remarks.
4. With regard averments made in paragraph 3 of the affidavit is denied as false. It is submitted that the Andhra Pradesh Pollution Control Board vide order No.261/PCB/ZO/RCP/CFE/2007-94, dt: 15-05-2007 **(Annexure-1)** issued Order Consent for Establishment (CFE) to Respondent for stone crusher in Sy.No.82 of Deshmukh Vg., The Respondent established the stone crusher in Sy.No.82 of Deshmukh Vg., Pochampally Mdl., and operating the stone crusher with Consent Order No.TSPCB/ZO/RCP/NLG/261/CFO/2018, dt:11-09-2018 **(Annexure-2)** valid upto 31-03-2028 issued by the Joint Chief Environmental Engineer, TSPCB.
5. With regard to the averments made in paragraphs 4 & 5 of the affidavit is not related to this respondent and hence there are no remarks.
6. With regard averments made in paragraph 6(1)(i) of the affidavit is denied as false. It is submitted that the Andhra Pradesh Pollution Control Board vide Order No.261/PCB/ZO/RCP/CFE/2007-94, dt: 15-05-2007 issued Consent for Establishment (CFE) to Respondent for stone crusher in Sy.No.82 of Deshmukh Vg., The Respondent established stone crusher in Sy.No.82 of Deshmukh Vg., PochampallyMdl., and operating stone crusher with Consent Order No.TSPCB/ZO/RCP/NLG/261/CFO/2018, dt: 11-09-2018 valid upto 31-03-2028 issued by the Joint Chief Environmental Engineer, TSPCB. The Joint Chief Environmental Engineer, TSPCB vide Order NO.NLG-

For SUPERFINE SAND HYDERABAD LIMITED

G. Mahaboudiala
Managing Director

236/TSPCB/TF/HO/2021-2014, dt:26-03-2021 (**Annexure-3**) issued certain directions to the Respondent industry for compliance. The Respondent vide letter dt:26-04-2021 (**Annexure-4**) submitted to the TSPCB that due to prevailing Covid conditions, the workers are not attending the work and requested for some more time for compliance of the directions. Meanwhile, TSPCB No.TSPCB/ZO/RCP/NLG/261/LH/2021-1009, dt:11-10-2021 (**Annexure-5**) vide order issued certain directions to the Respondent industry for compliance. The respondent complied with all the directions issued in the notice dt:11-10-2021 and vide letter dt: 15-02-2022 (**Annexure-6**) submitted compliance report to the TSPCB. Therefore, the contentions of the Petitioner that the respondent operating the crusher in violation of EC norms is not valid.

7. It is submitted that the Inspector of Factories vide License No.33296, dt:29-12-2007 (**Annexure-7**) issued license to the factory to the Respondent.
8. It is submitted that the Deputy Director of Mines & Geology, Hyderabad renewed the MDR License No.3820/MDLNLG/2007 dated 31-05-2017 (**Annexure-8**) from 22-08-2017 to 21-08-2022 to M/s. Superfine sand (Hyderabad) Ltd.
9. With regard to the averments made in paragraphs 7 to 11 of the affidavit is not related to this respondent and hence there are no remarks.
10. It is submitted that the above application is came up before the Hon'ble National Green Tribunal (SZ) Chennai on 18-01-2022 on the day the Hon'ble Tribunal constitute the joint committee Para 10 read as follows,

For SUPERFINE SAND HYDERABAD LIMITED

G. Habboudaiah
Managing Director

10. In order to ascertain the genuineness of the allegations made in the application, we feel it appropriate to appoint a Joint Committee comprising of (i) a Senior Officer from the Ministry of Environment, Forests & Climate Change (MoEF&CC), Integrated Regional Office, Hyderabad, (ii) a Senior Officer from the State Level Impact Assessment Authority (SEIAA) - Telangana, (iii) a Senior Officer from the Directorate of Mines and Geology, Telangana as deputed by its Director, (iv) a Senior Officer from the Telangana State Pollution Control Board as deputed by its Chairman/Member Secretary and (v) District Collectors of Ranga Reddy District and Yadadri - Bhuvanagiri District to inspect the area in question and submit a factual as well as action taken report, if there is any violation found. After inspection the joint committee have filed the report before this Hon'ble tribunal on 22-04-2022 read as Para 6 as follows;-

6. Observations of the Joint Committee (As per TOR):

i. The Number of such units operating in those areas:

It is humbly submitted that the total number of units in the mining zone are as given below:

a. Number of Stone crushing Units: 14 (Rangareddy district) + 3 (Yadadri Bhuvanagiri district)

b. Number of Hot mix plants: 9 (Ranga reddy district) + 2 (Yadadri Bhuvanagiri district)

c. Number of Quarries-24 (Rangareddy district)+7 (Yadadri Bhuvanagiri district)

ii. Whether all the units are having necessary permissions and clearances as per the environmental laws:

For SUPERFINE SAND HYDERABAD LIMITED

G. Malaboudale

Managing Director

It is submitted that mining zone area is existed prior to the EIA notification 2006. Total number of quarries existed are 31. All of them have obtained quarry leases from Mines and Geology Department, Telangana. Out of 31 quarry leases, three (03) lease holders have obtained environmental clearance (Annexure-A). Three (3) quarry lease holders have not applied for EC and the remaining 25 lease holders have applied for environmental clearance under violation category as per the MoEF&CC S.O. 804, dated 14.03.2017. However, 13 applications were returned to the proponents due to short comings. 12 No. of Quarries submitted additional information in the first week of April 2022 and it will be reviewed by the SEAC & SEIAA.

All the operating 16 stone crushers in the area having valid consents from TSPCB and one stone crusher was issued with closure orders (List enclosed-Annexure B).

The total number of Hot Mix Plants existed in those area is 11. Out of which one unit is not obtained CFO and remaining 10 units have obtained CFO. However, TSPCB has issued closure orders to 9 units for not complying with the CFO conditions (Annexure C).

iii If they are having such permissions, whether there is any violation of the conditions imposed/ committed by the party respondents:

- Show cause notices issued by TSPCB to the 29 Quarries for not having valid CFO (Annexure-D).
- TSPCB has issued closure orders to one stone crushing unit (Annexure B).
- TSPCB has issued closure orders to 9 hot mix units for not complying with the CFO conditions (Annexure C).

For SUPERFINE SAND HYDERABAD LIMITED

G. Mahaboudiala

Managing Director

iv. Whether the pollution control mechanisms provided by them are sufficient to mitigate the situation of pollution being caused on account of their operations:

The main allegations of applicant are dust deposition, loss of agricultural income and health issues due to crushing units and transportation. All the stone crusher units have provided green belt, wind breaking walls, dust bunkers, water sprinklers. However, the following may be provided to mitigate the dust pollution.

- Three tier green belt around the units and along the approach road needs to be improved.
- The height of Wind breaking walls needs to be increased around stone aggregates/sand storage bunkers.
- Dust bunkers provided at the unloading points needs to be covered with GI/MS sheets.

V. Whether any cumulative impact assessment has been done by the authorities before permitting such large scale establishment of units in those areas:

Environmental Impact assessments have not been carried out for the Mining zone as it was declared vide G.O.Ms.No.89,dated 22.03.2006 i.e.prior to the EIA Notification, 2006.

The committee is of view that, Environmental Impact Assessment may be carried out through CSIR-NEERI/any recognized institute to assess the cumulative impact of the project for appropriate recommendations for remedial measures.

For SUPERFINE SAND HYDERABAD LIMITED

G. Hababondiala

Managing Director

vi. Whether the ambient air quality in that area is in conformity with the standard provided:

TSPCB has carried out Ambient Air quality monitoring in the area on 10.03.2022 to assess the Ambient Air quality. As per the report, the monitored are parameters within prescribed limits (Annexure-E)

vii. If the pollution control mechanism provided by the unit is not sufficient to meet the situation, what is the nature of the mitigating measures to be taken by them to avoid air, water as well as sound pollution:

a) Cement Concrete/Bitumen top road needs to be constructed from stone crushing units to main road.

b) Three tier plantation along the transportation road needs to be provided

c) Wind breaking walls/Green net needs to be provided either side of the petitioner Ashramam to reduce the dust emission due to transportation.

d) Engaging of separate vehicle for regular water sprinkling along the transportation road.

e) All the transportation vehicles needs to be provided Tarpaulin cover during transportation.

f) The units shall have a Separate Environmental cell to monitor the environmental protection measures and status of compliance. g) Adequate funding shall be earmarked to implement the environmental protection measures.

h) The units shall implement the required Pollution Control measures stipulated in the consent orders/Directions issued by the Board.

For SUPERFINE SAND HYDERABAD LIMITED

G. Malaboudial

Managing Director

viii. Whether any damage has been caused to the nearby agricultural area on account of the operation of these units due to pollution caused and if so, what is the assessed quantum of compensation for damage caused to the environment:

The Joint Committee visited the agricultural fields of the applicant and other agricultural fields in the surrounding area. Dust deposition is found over the applicant's land and on the existing plantation. There is no agricultural activity observed during site visit. It was informed that Agriculture activity was abandoned about 02 years ago. Agricultural report is enclosed (**Annexure-F**). There are other paddy fields around the mining zone area which are found to be good. There is no impact observed on the other fields.

Further, the Committee is view of that the petitioner may be directed to cultivate other crops recommended in the agricultural report and in consultation with agricultural officer of the area for better yield.

ix. Whether any excess mining has been done by the quarry operators encroaching into the neighbouring areas and the areas other than the permitted area as per the mining lease and permissions (if any) granted and if so, what is the quantum of compensation that has to be realized from such persons who are violating the norms:

The Joint Committee has visited all the quarry leases represented in O.A.No.9 by the applicant. The Surveyor of Mines Department was also present and verified the boundaries of the quarry leases and found that the lease holders are working within the granted area as per the executed sketch and no illegal quarrying is noticed.

For SUPERFINE SAND HYDERABAD LIMITED

G. Hababoudaiah

Managing Director

X. The Joint committee is also directed to ascertain the compensation payable for the violations committed by them, apart from assessing cost of restoration of damage caused to the environment and if there is any violation found, what is the nature of action taken by the regulators against such violators:

The quarry lease holders have submitted application for environmental clearance to SEIAA, Telangana. Credible action may be initiated as per Ministry OM. 22-21/2020-IA.III dated 07.07.2021 and O.M.22-21/2020 IA.III (E 138949) dated 28.01.2022 (Annexure-G)

11. It is submitted that the TSPCB have filed the report before this Hon'ble Tribunal 30-4-2022 Page No. Page No. 27,28 & 29

R-17 -M/s Superfine Sand (Hyderabad) Limited in survey No.82, Deshmukh (V), Pochampalli (M), Yadadri Bhuvanagiri District.

- (i) The Board has issued CFO to the industry vide order dated 11.09.2018 for manufacturing of rock, sand and its related products – 1600 TPD which is valid upto 31.03.2028.
- (ii) The industry has provided clubbing to the primary crusher, secondary crusher, vibrating screen to arrest the dust emissions.
- (iii) The industry has covered the vibrating screen with M.S. Sheets to arrest the dust emissions.
- (iv) The industry has provided elevated closed bunker for collection of dust.
- (v) The industry has provided water sprinkler at raw material loading point and conveyors to control dust emissions.
- (vi) The industry has provided with breaking walls towards South and West side along with boundary of the crusher.
- (vii) The industry has laid metal roads partially within the premises.
- (viii) The industry is using water tanker for wetting of the ground for suppression of dust.

For SUPERFINE SAND HYDERABAD LIMITED

G. Malakondaiah

Managing Director

(ix) The industry has developed greenery around the crusher.

(x) The Board has reviewed the status of the industry in the External Advisory Committee meeting held at TSPCB, Zonal Office, R.C. Puram on 25.09.2021. As per the recommendations of the Committee, the Board issued further directions to the industry to comply vide order dated 11.10.2021 – **Annexure-5.**

The status of compliance of the directions dated 11.10.2021 is as follows:

Sl.No.	Directions	Compliance
1	The industry in coordination with other surrounding crushers shall form an association and engage works for regular sweeping of the roads and sprinkling of water on the roads for controlling the fugitive dust emissions.	The industry has procured road sweeping machine and water tanker in coordination with other surrounding crushers and carrying out regular sweeping of the roads and water sprinkling on the roads for controlling the fugitive and emissions.
2	The industry shall ensure dust containment cum suppression system for the equipment.	The industry has provided that sprinkling at raw material loading point, and conveyors to control dust emissions.
3	The industry shall provide/maintain cladding to the vibrating screen and crusher so as to arrest the dust emissions.	The industry has provided cladding to the primary crusher, secondary crusher, vibrating screen to arrest the dust emissions.
4	The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.	The industry has provided water sprinklers at raw material loading point, and conveyors to control dust emissions.
5	The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.	The industry has provided wind breaking walls towards South and West side along the boundary of the crusher.
6	The Industry shall construct metal roads within the premises.	The industry has laid metal roads partially within the premises.
7	The industry shall carryout cleaning and wetting of the ground within the premises.	The industry is using a water tanker for wetting of the ground for suppression of dust.
8	The industry shall not cause any air pollution/dust nuisance/odour nuisance in the surrounding environment.	Complied.
9	The industry shall not discharge any waste water outside the plant premises under any circumstances.	Complied.
10	The industry shall take all precautionary and safety measures during process operations.	Complied.
11	The industry shall maintain a good housekeeping in the premises.	Maintained.

For SUPERFINE SAND HYDERABAD LIMITED

G. Mahaboudike

Managing Director

12	The industry shall develop a minimum of 5 mtrs. width green belt all around the boundary of the unit and in vacant places with tall growing trees with wide leaf area. The area allocated for green belt shall not be less than 33% of total area of industry.	The industry has developed greenery around the crusher.
13	The industry shall comply with ambient air quality standards of PM ₁₀ (Particulate Matter size less than 10 um) – 100 ug/m ³ ; PM _{2.5} (Particulate Matter size less than 2.5 um) – 60 ug/m ³ ; SO ₂ – 80 ug/m ³ ; NO _x – 80 ug/m ³ , outside the factory premises at the periphery of the industry.	TSPCB has conducted Ambient Air Quality Monitoring on 10.03.2022 at North side of the industry opposite office building. The PM ₁₀ value is 96ugm ³ as against the prescribed standard of 100ug/m ³ which is meeting the standards. Analysis Report is enclosed as Annexure-6 .
14	The industry shall comply with suspended particulate matter measured between 3 mtrs. and 10 metres. from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m ³ .	

12. It is submitted that this respondent is complying with all the directions issued by the PSCB. This respondent is not guilty of any acts causing or contribution to pollution. This respondent has all the necessary consent and permissions to operate the unit. It is submitted that the above OA has been filed with false and incorrect facts as against this respondent. There is no cause of action against this respondent.

13. It is submitted that this respondent craves leave of this Hon'ble Tribunal to raise additional counter in the course of proceedings, if required.

In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to **EXEMPT** to this respondent in

For SUPERFINE SAND HYDERABAD LIMITED

G. Mabboudaiah

Managing Director

O.A. No. 9 of 2022 and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

For SUPERFINE SAND HYDERABAD LIMITED

G. Malakondaiah

Managing Director

Solemnly affirmed at Hyderabad
on this the 13th day of May , 2022
and signed his name in my presence.

BEFORE ME

Advocate

VERIFICATION

I, G.●.Malakondaiah the 17th respondent herein, do hereby verify that what are all stated in the afore mentioned paragraphs based on records and information are true to the best of my knowledge and belief.

Verified on the 13th day of May 2022 at Hyderabad.

For SUPERFINE SAND HYDERABAD LIMITED

G. Malakondaiah

Managing Director

DEPONENT



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE : R.C.PURAM

G. VISVESWAR RAO, M.Tech.,
Joint Chief Environmental Engineer

25-35/11, Tulasi Reddy Complex,
2nd Floor, Adj.: Mandal Office,
R.C.Puram, Medak Dist - 502 032

REGISTERED POST WITH ACK DUE
CONSENT ORDER FOR ESTABLISHMENT

Order No.NAL-261/PCB/ZO/RCP/CFE/2007- 94

Date: 15.05.2007

Sub:- PCB - CFE -M/s Superfine Sand (Hyderabad) Ltd., Sy. No. 82, Deshmukh (V), Pochampally (M), Nalgonda district. -Consent for Establishment of the Board under Sec. 25 of Water (P&C of P) Act, 1974 and Under Sec. 21 of Air (P&C of P) Act, 1981 - Issued - Reg.

Ref:- 1. Industry's CFE application received through Commissioner of Industries, Hyderabad on 27.02.2007 at APPCB, RO, Nalgonda.
2. APPCB, RO, Nalgonda verification report dt.13.03.2007.
3. CFE Committee meeting held on 30.03.2007 at APPCB, Zonal Office, R.C.Puram.
4. APPCB, ZO, R.C.Puram Letter No.NAL-261/PCB/ZO/RCP/2007-1396, dt:31.03.2007.
5. Industry's letter dt:11.04.2007.
6. CFE Committee meeting held on 14.05.2007 at APPCB, Zonal Office, R.C.Puram.

- I. In the reference 1st cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to produce the following products with capacity as mentioned below, with project cost of Rs. 5.41 Crores (Rupees Five Crores and Forty One Lakhs only).

Proposed Products & Capacity:

Rock Sand and its Related Products	1,600 TPD (or) 4,80,000 TPA
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- II. As per the application, the industry is proposed to be established at Sy. No. 82, Deshmukh (V), Pochampally (M), Nalgonda district.
- III. The above industry was inspected by the Environmental Engineer, Regional Office, A.P. Pollution Control Board, Nalgonda on 02.03.2007 and found that the industry is surrounded by North:Open lands followed by hillocks; South:Approach road to village followed by hillocks; East:Open lands followed by hillocks; West:Open dry lands and rocky lands
- IV. The Board, after careful scrutiny of the application, verification report of APPCB, Regional Officer, Nalgonda, industry's letter vide reference 5th cited and recommendation by the CFE Clearance Committee in the meeting held on 14.05.2007 at Zonal Office, R.C.Puram, hereby issues CONSENT FOR ESTABLISHMENT to your industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (I) only.
- V. This CFE is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VI. The CFE now issued is subject to the conditions mentioned in Schedule 'A' and 'B'.

Encl: Schedule 'A' & Schedule 'B'

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s Superfine Sand (Hyderabad) Ltd.,
Dr.No.16-88/1/201, Sri Krishna Nagar Colony,
Dilshuknagar, Road No.3,
Hyderabad - 500 060

Copy submitted to the Commissioner of Industries, Ching Ali Lane, Hyderabad for information and necessary action.
Copy to: The E.E., R.O., Nalgonda for information and necessary action.



SCHEDULE - A

1. Indigenous species of plants shall be planted and maintained around the plant in an area at least 4 times the built-up area of the industry. Green belt development shall be started along with the expansion activity
2. The industry shall install Air pollution control equipment along with the commissioning of the industry.
3. The industry shall discharge domestic effluents into septic tank followed by sub-surface dispersion trenches.
4. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.
 - c) Industrial cooling and boiler feed.
 - d) Domestic purposes.
5. The industry shall install and commission appropriate control systems for controlling the dust emissions from the Stone Crusher to the standard prescribed below.
 - a) Particulate matter -- $600 \mu\text{g}/\text{Nm}^3$ at a distance of 40 mtrs from the unit.
6. The industry shall comply with the National Ambient Air Quality Standards (NAAQS) stipulated by the MoEF, Govt. of India in the Schedule-VII of Environment (Protection) Rules, 1986, notified vide Gazette No.G.S.R. 176 (E), dt:02.04.1996.
7. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. The applicant shall maintain good house keeping both within the factory and in the premises. All pipe valves, sewers, and drains shall be leak proof.
8. The solid waste arising in the premises shall be properly collected and disposed off.
9. There shall not be any perceptible odour outside the industry's premises.
10. All the rules and regulations notified by Ministry of Environment and Forests, Govt. of India in respect of noise pollution control measures shall be followed to avoid nuisance to public.
11. The industry shall submit Environmental Statement by September of every year and this should also form a part of their annual report.
12. The industry shall report progress on implementation of the expansion project to this office and Regional Office, A.P.Pollution Control Board regularly.
13. The applicant shall obtain Consents for operation regularly from APPCB, as required Under Sec. 25/26 of the Water (P&C of P) Act, 1974 and Under Sec. 21/22 of the Air (P&C of P) Act, 1981, for operation of the industry, before starting trial production. The Consent for Operation will be accorded only after ensuring compliance of all the conditions stipulated in this order.
14. The applicant shall comply with and carryout conditions issued by the Board in this consent order scrupulously. The applicant is liable for legal action as per the provisions of the relevant Acts in case of non-compliance of any conditions of the consent order.
15. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21 (4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions for the purpose of the Act by the Board.
16. The applicant shall exhibit the consent of the Board in the factory premises at a conspicuous place for the information of the inspecting officers of different departments.
17. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.

Contd. Page 2...

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SCHEDULE - B

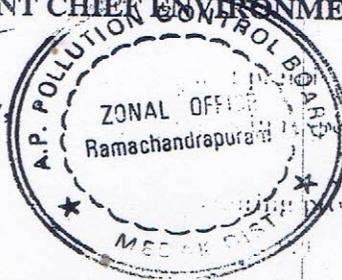
1. The CFE Order shall be valid for a period of 5 years from the date of issue of this order.
2. The industry is permitted to manufacture the products as follows:

Proposed Products & Capacity:	
Rock Sand and its Related Products	1,600 TPD (or) 4,80,000 TPA

3. The industry shall provide dust containment cum suppression system for the equipment
4. The industry shall construct of wind breaking walls.
5. The industry shall construct metal roads within the premises.
6. Regular cleaning and wetting of the ground within the premises.
7. The industry shall develop thick green belt with tall growing trees in all the vacant spaces of the plant premises.
8. The industry shall install the following for controlling the dust pollution:
 - a) The screen should be covered with M.S. Sheets and a fan connected with motor to extract the dust generated during screening operations, should be installed. Dust should be vented out into a chamber wherein water sprinklers shall be permitted for dust suppression.
 - b) An elevated closed bunker should be constructed for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks, which should be brought below the bunker bins.
 - c) Temporary water sprinklers shall be provided at the time of un-loading of the raw material from the truck / tipper.
9. The unit should provide water sprinklers on the conveyor carrying raw materials from bunker/ bin to the crusher. The water should be sprayed in the form of mist with the help of a motor.
10. The suspended particulate matter at a distance of 40 mtrs from the unit shall be less than 600 micrograms/Nm³.
11. The industry shall not discharge any waste water outside the plant premises
12. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
13. The industry shall submit Environmental Statement in Form 'V' as required under the Environmental (Protection) Act, 1986.
14. The industry shall maintain good house keeping within the plant premises.
15. The industry shall comply with the ambient air quality standards in respect of noise, as stipulated in the Environment (Protection) Rules, 1986.
16. The industry shall take all precautionary and safety measures during process operations.
17. The industry shall establish appropriate Rain Water Harvesting (RWH) structure / structures on the available up-stream portion of the plant site. The site can approach the State Ground Water Authority, local Municipal / Urban Development Authorities and even private consultants to procure suitable design for these structures. If there is no land available in the industry premises, RWH structures must be raised on the roofs of Administrative Blocks or such buildings where sudden leakages or moisture in the air would not affect the quality of the process or product.
18. The industry shall obtain CFO of the Board before going for commercial production.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
 M/s Superfine Sand (Hyderabad) Ltd.,
 Dr.No.16-88/1/201, Sri Krishna Nagar Colony,
 Dilshuknagar, Road No.3,
 Hyderabad - 500 060





TELANGANA STATE POLLUTION CONTROL BOARD

Zonal Office, 25-35/11, Tulasi Reddy Complex, 2nd Floor,
Opp. Govt. ITI College, R.C.Puram, Sangareddy District - 502 032.
Phone : 08455 280477, website: tspcb.cgg.gov.in

CONSENT & AUTHORIZATION ORDER FOR RENEWAL - ORANGE CATEGORY

BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE

Consent Order No : TSPCB/ZO/RCP/NLG/261/CFO/2018-

Date: 11.09.2018.

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof; Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization / Renewal of Authorization under Rule 6 (2) of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention & Control of Pollution) Act 1981 and Authorization under Provision of Hazardous & Other Wastes (Management and Transboundary Movement) Rules 2016, (hereinafter referred to as 'the Acts', 'the Rules') and the rules and orders made thereunder to

M/s. Superfine Sand (Hyderabad) Ltd.,
Sy.No.82, Deshmukh (V), Pochampally (M),
Yadadri Bhuvanagiri District.

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1	Domestic	1.5 KLD	Septic tank followed by soak pit.

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions in m ³ /hr. at peak flow
1	Attached to DG set of capacity 70 KVA	---

iii) Hazardous Waste Authorization (Form-II) [See Rule 6(2)]:

1. Number of Authorization and date of issue – TSPCB/ZO/RCP/NLG/261/HWM/2018
Date: 11.09.2018.
2. The Occupier of, M/s. Superfine Sand (Hyderabad) Ltd is hereby granted an authorization to operate a facility for generation, collection, reception, storage; transport, reuse, recycling, recovery, pre processing, co-processing, utilization, treatment and disposal of Hazardous Waste namely.

Sl. No	Category of Hazardous Waste as per the Schedules I, II and III	Quantity	Point of disposal
1	5.1 of Schedule – I : Waste oil	100 Lt/year	Board's Authorized Recycler / Reprocessor OR TSDF i.e., M/s. Hyderabad Waste Management Project, Dundigal (V), Dundigal Gandimaisamma (M), Medchal-Malkajiri District / M/s. GEPIL Infrastructure Pvt. Ltd., Rakamcherla (V), Pudur (M), Rangareddy District.

This Consent Order is valid for manufacture of the following products along with quantities only.

S. No.	Products	Quantity
1	Rock sand and Its related products	1600 TPD

This Order is subject to the provisions of 'the Acts' and 'the Rules' and Orders made there under and further subject to the terms and conditions incorporated in the Schedule A, B & C enclosed to this Order.

This combined order of Consent & Hazardous Waste Authorization shall be valid for a period ending with the 31st day of March 2028. *The industry shall pay the consent fee annually, till the validity of consent order.*

The payment of annual consent fee for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent order automatically stands cancelled and operation of the industry / project without valid Consent attracts penal action under the provision of water Act, Air Act & Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.


 JOINT CHIEF ENVIRONMENTAL ENGINEER

To
 M/s. Superfine Sand (Hyderabad) Ltd.,
 Sy.No.82, Deshmukh (V), Pochampally (M),
 Yadadri Bhuvanagiri District.

SCHEDULE - A

1. The applicant shall make applications through online for renewal of consent (under Water and Air Acts) and authorisation under HWM Rules atleast 4 months before the date of expiry of this consent order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW authorisation of the Board along with detailed compliance report against the conditions stipulated in the CFO & HWA order issued.
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3.
 - a) All the fugitive emissions shall be controlled with proper measures.
 - b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
5. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No. 14 of E (P) Rules, 1986 & its amendments thereof.
6. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
7. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
8. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
9. The industry shall provide a minimum stack height (H) to the DG sets as per the following formula.

$$H = h + 0.2 \sqrt{KVA}$$
 KVA = Total generation capacity, h = Height of building where DG Set is installed.
10. All the rules & regulations notified by Ministry of Environment, Forests & Climate Change (MoEF&CC), Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
11. The industry shall carryout monthly environmental monitoring by a National Accreditation Board for Laboratories (NABL) and Ministry of Environment, Forests & Climate Change (MoEF&CC) approved laboratories only and shall submit monthly reports to the concerned Regional office by marking a copy to the Zonal Office.
12. The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the notification G.S.R.520 (E), dated 01.07.2003 under the Environment (protection) Amendment Rules, 2003 and G.S.R.448 (E), dated 12.07.2004 under the Environment (protection) second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the notification G.S.R.489 (E), dated 09.07.2002 at serial No.96, under the Environment (Protection) Act, 1986.

13. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
14. The applicant shall at his own cost get the effluent samples collected both before and after treatment / samples of emissions collected and analysed from the TSPCB or any other Laboratories which are established as per the guidelines and norms of MoEF & CC, GOI and CPCB, New Delhi, every month for the parameters indicated in the Condition No.1 and condition No. 4 of Schedule B and shall submit in duplicate the report thereof to the Board.
15. The applicant shall provide appropriate Rain Water Harvesting systems on the available upstream portion of the plant site.
16. All Solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
 - i) Controlled incineration, wherever possible in case of combustible organic material.
 - ii) Vermiculture / composting, in case of biodegradable material.
 - iii) Secure land fill in case of non-biodegradable, chemically active/ hazardous solid waste. Care shall be taken to ensure that the material does not give leachate, which may percolate into ground water or carried away with storm run-off.
17. At any time during the inspection of Pollution Control Board Officers or any other licencing / servicing authorities / if it is observed that the industry is not complying with any of the above conditions leading to pollution problems, this consent is liable for cancellation without further notice and all the services rendered by the servicing departments shall be withdrawn without further notice.
18. All the rules & regulations notified by Ministry of Environment, Forests & Climate Change (MoEF&CC), Government of India in respect of microorganism, genetically engineered organisms or cells shall be followed.
19. The applicant shall exhibit the consent order of the board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
20. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and power under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under section 21 of Air (prevention & Control of Pollution) Act, 191 and its amendments thereof to review any and / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
21. The applicant shall put up two black boards of size 6ft by 4ft at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
22. The industry may explore the possibility of tapping the solar energy for their energy requirements.
23. The following rules and regulations notified by the MoEF&CC, GOI shall be implemented.
 - a) Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
 - b) Manufacture, Storage and import of Hazardous Chemicals Rules, 1989.
 - c) Batteries (Management & Handling) Rules, 2001.

- d) E-Waste (Management & Handling) Rules, 2016.
e) Plastic Waste (Management & Handling) Rules, 2016.
24. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the appellate Authority) constituted under Section 28 of the Water (Prevention and control of Pollution) Act, 1974 and section 31 of Air (Prevention and control of pollution) Act, 1981.
 25. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
 26. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
 27. As per the provisions of the Section 19 of the (TS-iPASS) Act, 2014 (Act No. 3 of 2014), the applicant shall be penalized with fine as prescribed by the government from time to time as well as rectification of the defect if he / she or the organization as the case may be fails to comply with the conditions or undertaking in self certification given to the Nodal Agency.

SCHEDULE - B

- 1) The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:

S. No.	Water Consumption	Quantity
1.	Water sprinkling system	30.0 KLD
2.	Domestic	2.0 KLD
Total		32.0 KLD

- 2) The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

Chimney No.	Parameter	Emission standards (mg/NM ³)
1	SPM	115

- 3) The industry shall ensure dust containment cum suppression system for the equipment.
- 4) The industry shall provide cladding to the vibrating screen & crusher so as to arrest the dust emissions.
- 5) The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.
- 6) The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.
- 7) The industry shall construct metal roads within the premises.
- 8) The industry shall carryout regular cleaning and wetting of the ground within the premises.
- 9) The suspended particulate matter measured between 3 mtrs and 10 mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m³.

- 10) The industry should comply with the National ambient air quality standards as per MoE&F, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below:

S. No	Parameters	Standards
1	Particulate Matter(PM10)	100 $\mu\text{g}/\text{m}^3$
2	Particulate Matter (PM 2.5)	60 $\mu\text{g}/\text{m}^3$
3	SO ₂	80 $\mu\text{g}/\text{m}^3$
4	NO _x	80 $\mu\text{g}/\text{m}^3$

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
 Night time (10 PM to 6 AM) - 70 dB (A)

- 11) The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.
- 12) The industry shall not cause any air pollution / dust nuisance in the surrounding environment.
- 13) The industry shall not discharge any waste water outside the plant premises under any circumstances.
- 14) The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with tall growing trees of width not less than 5 mtrs greenbelt.
- 15) The industry shall install water meters to measure the actual water consumption and waste water generation and maintain a log register as per the meter readings.
- 16) The industry shall take all precautionary and safety measures during process operations.
- 17) The industry shall maintain good house keeping within the plant premises.
- 1) The industry shall comply with all the directions issued by the Board from time to time.

SCHEDULE - C

[See rule 6(2)]

[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. The industry shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The industry shall not rent, lend, sell transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any un-authorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. The industry shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;

6. The industry shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
8. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
9. An application for the renewal of an authorization shall be made as laid down under these rules.
10. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change Government of India or Central Pollution Control Board, New Delhi from time to time.
11. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
12. The industry shall give top priority for waste minimization and cleaner production practices.
13. The industry shall not store hazardous waste for more than 90 days.
14. The industry shall store used / used oils and Used Lead Acid Batteries in a secured way in their premises till its disposal.
15. The industry shall not dispose used oils to the traders and the same shall be disposed to the Board's authorized Re-processors / Recyclers.
16. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
17. As per Rule 17 of Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
 - i) The industry shall ensure that the hazardous and other wastes are packaged in a manner suitable for safe handling, storage and transport as per the guidelines issued by the Central Pollution Control Board from time to time. The labelling shall be done as per Form 8 of the Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
 - ii) The label shall be of non-washable material, weather proof and easily visible.
18. As per Rule 18 of Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
 - i) The transport of the hazardous and other waste shall be in accordance with the provisions of these rules and the rules made by the Central Government under the Motor Vehicles Act, 1988 and the guidelines issued by the Central Pollution Control Board from time to time in this regard.
 - ii) The occupier/industry shall provide the transporter with the relevant information in Form 9, regarding the hazardous nature of the wastes and measures to be taken in case of an emergency and shall label the hazardous and other wastes containers as per Form 8.
 - iii) In case of transportation of hazardous and other waste for final disposal to a facility existing in a State other than the Telangana State where the waste is generated, your industry shall obtain 'No Objection Certificate' from the State Pollution Control Board of both the States.
 - iv) In case of transportation of hazardous and other waste for recycling or utilisation including co-processing, your industry shall intimate both the State Pollution Control Boards before handing over the waste to the transporter.

- v) In case of transit of hazardous and other waste for recycling, utilisation including co-processing or disposal through a State other than the States of Telangana and destination, the sender shall give prior intimation to the concerned State Pollution Control Board of the States of transit before handing over the wastes to the transporter.
- vi) In case of transportation of hazardous and other waste, the responsibility of safe transport shall be either of this industry or the receiver whosoever arranges the transport and has the necessary authorisation for transport from the concerned State Pollution Control Board. This responsibility shall be clearly indicated in the manifest, by the sender industry or receiving industry.
- vii) The authorisation for transport shall be obtained either by the sender or the receiver on whose behalf the transport is being arranged.
19. As per Rule 19 of Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
- i. The sender industry of the waste shall prepare seven copies of the manifest in Form -10, comprising of colour code indicated below and all seven copies shall be signed by the sender industry.

Copy number with colour code	Purpose
(1)	(2)
Copy 1 (White)	To be forwarded by the sender to the State Pollution Control Board after signing all the seven copies.
Copy 2 (Yellow)	To be retained by the sender after taking signature on it from the transporter and the rest of the five signed copies to be carried by the transporter.
Copy 3 (Pink)	To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies are to be duly signed by the receiver.
Copy 4 (Orange)	To be handed over to the transporter by the receiver after accepting waste.
Copy 5 (Green)	To be sent by the receiver to the State Pollution Control Board.
Copy 6 (Blue)	To be sent by the receiver to the sender.
Copy 7 (Grey)	To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.

- ii. The sender shall forward copy 1 (white) to the State Pollution Control Board, Head Office with a copy to concerned regional office and in case the hazardous or other wastes is likely to be transported through any transit State, the sender shall intimate State Pollution Control Boards of transit States about the movement of the waste.
- iii. No transporter shall accept waste from the sender for transport unless it is accompanied by signed copies 3 to 7 of the manifest.
- iv. The transporter shall submit copies 3 to 7 of the manifest duly signed with date to the receiver along with the waste consignment.

- v. The receiver industry, after acceptance of the waste shall hand over copy 4 (orange) to the transporter and send copy 5 (green) to his State Pollution Control Board and send copy 6 (blue) to the sender and the copy 3 (pink) shall be retained by the receiver industry.
- vi. The copy 7 (grey) shall only be sent to the State Pollution Control Board of the sender, if the sender is in another State.
20. The industry shall maintain good house keeping & maintain proper records for hazardous and other wastes stated in authorization.
21. The industry shall maintain proper records, for hazardous waste stated in Authorisation in FORM-3 i.e., quantity of incinerable waste, land disposal waste, recyclable waste etc., and file annual returns to TSPCB in Form-4 as per Rule 6(5) of the Hazardous and other Waste (Management, Handling & Transboundary Movement) Rules, 2016 and amendment thereof.
22. The industry shall conform to the co-processing guidelines of CPCB in sending wastes to co-processing for cement plants.

The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule A, B & C of this Order on half yearly basis to Board office, Hyderabad, Zonal Office RC Puram and concerned Regional office.

Deekoo
11/9/2018
JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Superfine Sand (Hyderabad) Ltd.,
Sy.No.82, Deshmukh (V), Pochampally (M),
Yadadri Bhuvanagiri District.



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No. NLG-236/TSPCB/TF/HO/2021 - 2014

Dt:26.03.2021

Sub : TSPCB - M/s. Superfine Sand (Hyderabad) Ltd., Sy.No.82, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District - Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of Pollution) Amendment Act, 1987 - **DIRECTIONS** - Issued - Reg.

Ref :

1. CFO order dt.11.09.2018 with validity period up to 31.03.2028.
2. Complaint of Sri Pisati Indira Reddy, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District against the Stone crushers, Ready mix and Hot mix plants located at Deshmukh village for causing air pollution in the surrounding area.
3. Complaint received from Smt. Gnanasri against Stone crushers, Hotmix plants in Deshmukh (forwarded by ZO, R.C. Puram on 24.02.2021).
4. Inspection of the industry by the Board officials on 16.02.2021.
5. Hearing held on 16.03.2021.

* * * * *

1. **WHEREAS**, you are operating the industry located at Sy.No.82, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District and engaged in manufacturing of Rock Sand and its related products - 166 TPD.
2. **WHEREAS**, vide reference 1st cited, the Board issued CFO to the industry on 11.09.2018 with validity period up to 31.03.2028.
3. **WHEREAS**, vide reference 2nd & 3rd cited, the Board received complaints from Smt. Pisati Indira Reddy and Smt.Gnanasri, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District against the Stone crushers and Hot mix plants located at Deshmukh village for causing air pollution to the surrounding area. The complainant alleged that due to several stone crushers, hot mix plants, concrete plants located in Dishmukhi area they are facing air pollution.
4. **WHERAS**, vide reference 4th cited, the Board officials inspected the industry on 16.02.2021. During inspection, Sri R.Suresh Reddy, Supervisor of the industry was present. The following observations were made during the inspection:
 - i. During inspection, the industry was not in operation.
 - ii. The industry has not provided cladding to the Crushers, vibrating screen and conveyors.
 - iii. The industry has not provided adequate air pollution control systems to the crusher thereby causing air pollution to the surrounding area.
 - iv. The industry has provided elevated dust bunker to collect the dust. But, the top of the bunker is not closed.
 - v. The industry has not constructed metal roads within the premises.
 - vi. The industry has not provided wind breaking walls around the crusher unit.
 - vii. The industry has developed greenbelt along the boundary.
 - viii. The industry has provided water sprinklers at Raw material loading point, Primary crusher and conveyors. The industry is having a water tanker for wetting of the ground.
 - ix. The Board Officials during inspection conducted AAQ monitoring at the periphery of the industry and the PM10 values are observed to be 156 µg/m³ against the 100 µg/m³.
 - x. The status of the compliance of the CFO conditions is as follows:

• **Compliance of the industry on CFO Schedule - B conditions: CFO Order dt.11.09.2018:**

Sl.No	Condition	Compliance															
1	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below: <table border="1"> <thead> <tr> <th>S. No.</th> <th>Water Consumption</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Water sprinkling system</td> <td>30.0 KLD</td> </tr> <tr> <td>2.</td> <td>Domestic</td> <td>2.0 KLD</td> </tr> <tr> <td></td> <td>Total</td> <td>32.0 KLD</td> </tr> </tbody> </table>	S. No.	Water Consumption	Quantity	1.	Water sprinkling system	30.0 KLD	2.	Domestic	2.0 KLD		Total	32.0 KLD	Complied			
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1	SPM	115															
3	The industry shall ensure dust containment cum suppression system for the equipment.	The industry has provided water sprinklers at raw material loading point, Primary crusher and conveyors.															
4	The industry shall provide cladding to the vibrating screen & crusher so as to arrest the dust emissions.	Not Complied															
5	The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.	Complied															
6	The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.	Not Complied															
7	The industry shall construct metal roads within the premises.	Not Complied															
8	The industry shall carryout regular cleaning and wetting of the ground within the premises.	The industry is having a water tanker for wetting of the ground.															
9	The suspended particulate matter measured between 3 mtrs and 10 mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m ³ .																
10	The industry should comply with the National ambient air quality standards as per MoE&F, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below: <table border="1"> <thead> <tr> <th>S. No</th> <th>Parameters</th> <th>Standards</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Particulate Matter(PM10)</td> <td>100 µg/m³</td> </tr> <tr> <td>2</td> <td>Particulate Matter (PM 2.5)</td> <td>60 µg/m³</td> </tr> <tr> <td>3</td> <td>SO₂</td> <td>80 µg/m³</td> </tr> <tr> <td>4</td> <td>NOx</td> <td>80 µg/m³</td> </tr> </tbody> </table> <p>Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A)</p>	S. No	Parameters	Standards	1	Particulate Matter(PM10)	100 µg/m ³	2	Particulate Matter (PM 2.5)	60 µg/m ³	3	SO ₂	80 µg/m ³	4	NOx	80 µg/m ³	The Board Officials during inspection conducted AAQ monitoring at the periphery of the industry and the PM10 values are observed to be 156 µg/m ³ as against the 100 µg/m ³ .
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3	SO ₂	80 µg/m ³															
4	NOx	80 µg/m ³															
11	The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.	Complied															
12	The industry shall not cause any air pollution / dust nuisance in the surrounding environment.	Not Complied															
13	The industry shall not discharge any waste water outside the plant premises under any circumstances.	Complied															
14	The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with tall growing trees of width not less than 5 mtrs greenbelt.	The industry has developed greenbelt along the boundary.															

15	The industry shall install water meters to measure the actual water consumption and waste water generation and maintain a log register as per the meter readings.	Not Complied
16	The industry shall take all precautionary and safety measures during process operations.	Complied
17	The industry shall maintain good housekeeping within the plant premises.	Needs to improve
18	The industry shall comply with all the directions issued by the Board from time to time.	--

5. **WHEREAS**, vide reference 5th cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on .03.2021. The representative of the industry and the complainant attended the meeting.

The Committee noted that, the Board has received complaints regarding the air pollution from Stone crushers, Ready Mix and Hot mix plants located at Deshmukh village. The industry has not provided cladding to the Crushers, vibrating screen and conveyors, provided elevated closed dust bunker but the top of the bunker not closed, not constructed metal roads, not provided wind breaking walls and AAQ monitoring value indicate PM10 - 156 µg/m³ (Std - 100 µg/m³).

The complainant informed that crushers located in the area are causing heavy dust / air pollution in the surrounding area and also approach roads are damaged. Also informed that there is a Ashram at about a distance of 500 mtrs from the crushers and the visitors of the Ashram are facing severe air pollution due to the operation of the stone crushers / hot mix plant and due to the vehicular movement.

The RO informed that there are 3 stone crushers operating and also 2 Hot mix plants are located in Deshmukh village, but they are not in operation. Board has received complaints regarding the air pollution from Stone crushers, Hot mix plants located at Deshmukh village.

The RO informed that M/s. Superfine Sand (Hyderabad) Ltd., has not provided cladding to the Crushers, vibrating screen and conveyors, provided elevated closed dust bunker but the top of the bunker not closed, not constructed metal roads, not provided wind breaking walls and AAQ monitoring value is exceeding the Board standards.

After detailed discussion, the Committee recommended to issue certain directions to your industry to comply within 10 days.

6. **WHEREAS**, after careful consideration of the material facts of the case, **the Board hereby issue following directions to your industry to comply within 10 days:**
1. The industry shall comply with the all the conditions stipulated in the CFO order issued by the Board.
 2. The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.
 3. The industry shall cover the screen with M.S. Sheets so as to arrest the dust emissions.
 4. The industry shall provide an elevated closed bunker for collection of dust and the dust conveyor has to be fully covered with M.S. Sheets. Loading of dust shall be done directly into the trucks which should be brought below the bunker / bins.
 5. The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.
 6. The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.
 7. The industry shall construct metal roads within the premises.
 8. The industry shall carryout regular cleaning and wetting of the ground within the premises.
 9. The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.

GST : 36AAKCS2506G1ZG

SUPERFINE SAND (HYDERABAD) LIMITED

OFFICE : 16-88/1, Flat No.201, Sri Lakshmi Nilayam, Road No.3, Sri Krishna Nagar Colony, Dilsukhnagar, Hyderabad - 500 060. Email : superfinesand@gmail.com
FACTORY : Sy.No.82-84, Deshmukhi (Village), Pochhampally (Mandal), Yadadri-Bhongir (Dist.)

Ref:

Date : 26/04/21

To,
Environmental Engineer,
Pollution Control Board,
Regional office,
Nalgonda.

విషయము :- మీరు ఇచ్చిన షోకాజ్ నోటిస్ కు మార్పిడి.

అయ్యో,

మీరు షోకాజ్ నోటిస్ లో పేరాగ్రాఫ్ సూచనలకు అనుగుణంగా మార్పులు చేసినాము. మెటరియల్ త్రెనలిడింగ్ దగ్గర మార్పులు MS sheets తో కచ్చితంగా వాటర్ స్పింకలర్స్ విచ్చేయ చేసి కుమ్మరి లేవకండా కట్టడం చేశాము. కస్టోమర్ బెర్డ్ల మీద కూడా వాటర్ స్పింకలర్స్ విచ్చేయ చేశాము. కైబెటంగ్ స్ట్రెయిన్స్ మరియు డబ్బు బంకెంట్ దగ్గర క్లాడింగ్ వరకూ జరుగుతుంటాయి. క్రాఫర్ మట్టు వైట్ బ్రెడింగ్ మార్పుల పనులు జరుగుచున్నవి. క్రాఫర్ లోపల BT లోడ్ నిర్మాణం పనులు జరుగుచున్నవి.

COVID కారణంగా నెలకొన్న పరిస్థితులు వృక్ష్యా తగ్గింపు తగినంత మంది అందుబాటులో లేకపోవడం వల్ల పనులు వేగవంతంగా జరగడం లేదు. క్రాఫర్ కూడా ఒకటి చిట్టే మాత్రమే నడుపుతున్నాము. ప్రస్తుత పరిస్థితులు వృక్ష్యా మీద ప్రాబంధం పనులు పూర్తి చేయటం మరికొంత సమయం ఇవ్వగలదు.

మాయండు దయచేసి మా చిన్నపాన్ని మన్నించగలరు.

ధన్యవాదములు



For SUPERFINE SAND (HYDERABAD) LTD
R. chend

Authorised Signatory

To,

Environmental Engineer,
Pollution Control Board,
Regional Office,
Nalgonda.

32

Subject :- Our request for the show cause notice given by you.

Aye.

We are making changes as per the instructions mentioned by you in the show cause notice. Near the material uploading, we covered three sides with Ms Sheck and installed water sprinklers to prevent dust from rising. Watery sprinklers have also been installed on Conveyor Bertz. Vibrating screenings and cladding work is going on near the ost bunkers. Waste breaking voles work is going on around the crusher. Construction of BT Road is going on inside the crusher.

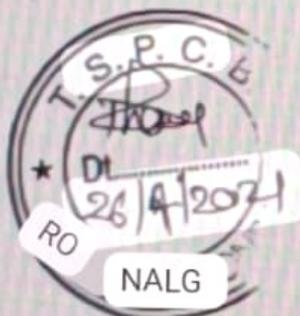
In view of the situation due to COVID, the work is not going fast due to the lack of available workers! The crusher is also running only one shift, current conditions. Hence you can give some more time to complete the unscheduled tasks.

May He have mercy on us and forgive our supplications.

Thank you

For
SUPERFINE SAND THYSERABAD) LD
R. Chand

Authorised Signatory



Regd. Post with Ack. due
TELANGANA STATE POLLUTION CONTROL BOARD

Zonal Office, 25-35/11, Tulasi Reddy Complex, 2nd Floor,
Opp. Govt. ITI College, R.C.Puram, Sangareddy District - 502 032.
Phone : 08455 280477, Website: tspcb.cgg.gov.in

Order No. TSPCB/ZO/RCP/NLG/261/LH/2021-1009
Dt: 11.10.2021.
DIRECTIONS

Sub: TSPCB, ZO, R.C.Puram – M/s. Superfine Sand (Hyderabad) Ltd., Sy.No. 82, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District – Non compliance of CFO conditions – Public complaint received against the industry regarding causing of pollution problems in the surrounding area - **Directions - Issued - Reg.**

- Ref:**
1. CFO Order No TSPCB/ZO/RCP/NLG/261/CFO/2018-1307 Dt: 11.09.2018.
 2. TSPCB, HO, Hyderabad Directions Order No. NLG-236/TSPCB/TF/HO/2021-, Dt: 26.03.2021.
 3. Complaint received from Dr. Narsimha Reddy & Musku Gnana Sri, Deshmukhi (V).
 4. Complaint of Sri K. Purushotham Reddy (Received through Collector, Yadadri Bhuvanagiri District).
 5. Inspection of the industry by the Board officials on 31.07.2021.
 6. The EE RO Nalgonda report received on 07.09.2021, forwarded by Head Office through mail dated 13.09.2021.
 7. T.O. Lr. No. GEN-173/PCB/ZO-RCP/2021-917, Dated: 22.09.2021.
 8. Legal Hearing before the External Advisory Committee held at TSPCB, ZO, R.C.Puram on 25.09.2021.

* * *

WHEREAS, the Board vide reference 1st cited has issued CFO to M/s. Superfine Sand (Hyderabad) Ltd., Sy.No. 82, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District to manufacture Rock sand and its related products - 1600 TPD with a validity period upto 31.03.2028.

WHEREAS, vide reference 2nd cited the Board has issued certain directions to the industry to comply with in connection with Complaint received from Sri Pisati Indira Reddy and Smt. Gnanasri Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District against the Stone crushers and Hot mix plants located at Deshmukh village for causing air pollution in the surrounding area.

WHEREAS vide reference 3rd another Complaint also received from Dr. Narasimha Reddy and Musku Gnana Sri regarding the pollution problems from the Stone Crusher and Hot Mix Plants in Deshmukhi (V), Pochampally (M), Yadadri Bhuvanagiri District and vide reference 4th cited the Board received Complaint forwarded by the District Collector, Yadadri Bhuvanagiri District filed by Sri K. Purushotham Reddy against the industry and directed the Tahsildar, Pochampally Mandal to conduct Joint Inspection along with TSPCB and submit report

WHEREAS vide reference 5th cited, the officials of Regional Office, Nalgonda, TSPCB along with Revenue Inspector, Pochampally Mandal inspected the industry on 31.07.2021 and Sri R. Chandra Mouli, In-charge of the industry was present and accompanied during inspection. The observations made during inspection are as follows:

- a) During inspection, the industry was in operation.
- b) The industry has provided cladding to the vibrating screen. But not provided cladding to the primary and secondary crushers.

- c) The industry has provided elevated closed dust bunker to collect the dust. But, the dust conveyor was not covered.
- d) The industry has laid metal roads partially within the premises.
- e) The industry has provided wind breaking walls towards South and West side along the boundary of the crusher.
- f) The industry has provided water sprinklers at Raw material loading point, Primary crusher and conveyors. The industry is having a water tanker for wetting of the ground.
- g) The PM10 values of AAQM monitoring conducted on 31.07.2021 at the periphery of the industry was 116 $\mu\text{g}/\text{m}^3$ as against the 100 $\mu\text{g}/\text{m}^3$.
- h) Smt Pisati Indra Reddy is having a building nearby to the crushers area. They are having a Meditation Centre (Sanatana Yoga Prachara Samithi) and it is informed that several devotees visit the place occasionally for meditation purpose and the operation of the stone crushers and also during the movement of heavy trucks is causing air pollution problems to them. The main road leading to the stone crushers is passing adjacent to the complainant's complex (Sanatana Yoga Prachara Samithi). The area is located in border of Rangareddy District & Yadadri Bhuvanagiri District and several stone crushers are operating in both the districts.
- i) During the vehicular movement on the Road passing by the side of the complainants yoga centre, fugitive dust emissions were observed. The road has to be regularly cleaned / wetting has to be done to control fugitive emissions.
- j) The industry is located at a distance of about 800 mtrs from the Yoga Centre.

The Compliance of the industry on directions issued by the Board vide Order dated 26.03.2021 is as follows:

S.No	Condition	Compliance
1	The industry shall comply with the all the conditions stipulated in the CFO order issued by the Board.	Submitted below
2	The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.	Complied
3	The industry shall cover the screen with M.S. Sheets so as to arrest the dust emissions.	Complied
4	The industry shall provide an elevated closed bunker for collection of dust and the dust conveyor has to be fully covered with M.S. Sheets. Loading of dust shall be done directly into the trucks which should be brought below the bunker / bins.	The industry has provided elevated closed bunker for collection of Dust. But not covered dust conveyor.
5	The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.	Complied.
6	The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.	The industry has provided wind breaking wall towards south and west side along the boundary of the crusher.
7	The industry shall construct metal roads within the premises.	Partially Complied
8	The industry shall carryout regular cleaning and wetting of the ground within the premises.	Complied

9	The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.	The industry has developed greenbelt to some extent along 4 boundaries. However the industry was directed to develop greenbelt within the premises in vacant place.
10	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m ³ .	--
11	The industry shall take all precautionary and safety measures during process operations.	--

Compliance of the industry on CFO Schedule-B conditions: CFO Order No. TSPCB/ZO/RCP/NLG/261/CFO/2018 - 1307, Dt: 11.09.2018 is as given below:

Sl.No	Condition	Compliance												
1	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below: <table border="1" data-bbox="252 757 969 931"> <thead> <tr> <th>S. No.</th> <th>Water Consumption</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Water sprinkling system</td> <td>30.0 KLD</td> </tr> <tr> <td>2.</td> <td>Domestic</td> <td>2.0 KLD</td> </tr> <tr> <td colspan="2" style="text-align: center;">Total</td> <td>32.0 KLD</td> </tr> </tbody> </table>	S. No.	Water Consumption	Quantity	1.	Water sprinkling system	30.0 KLD	2.	Domestic	2.0 KLD	Total		32.0 KLD	Complied
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5	The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.	Complied												
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7	The industry shall construct metal roads within the premises.	Partially Complied												
8	The industry shall carryout regular cleaning and wetting of the ground within the premises.	The industry is having a water tanker for wetting of the ground.												
9	The suspended particulate matter measured between 3 mtrs and 10 mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m ³ .	--												
10	The industry should comply with the National ambient air quality standards as per MoE&F, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below: <table border="1" data-bbox="241 1980 958 2047"> <thead> <tr> <th>S. No</th> <th>Parameters</th> <th>Standards</th> </tr> </thead> <tbody> <tr> <td></td> <td></td> <td></td> </tr> </tbody> </table>	S. No	Parameters	Standards				The Board Officials during inspection conducted AAQ monitoring at the periphery of the industry and the PM ₁₀ values are observed to be 116 µg/m ³ as against the 100						
S. No	Parameters	Standards												

	1	Particulate Matter(PM10)	100 µg/m3	µg/m3.
	2	Particulate Matter (PM 2.5)	60 µg/m3	
	3	SO2	80 µg/m3	
	4	NOx	80 µg/m3	
	Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A)			
11	The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.			Complied
12	The industry shall not cause any air pollution / dust nuisance in the surrounding environment.			Not Complied
13	The industry shall not discharge any waste water outside the plant premises under any circumstances.			Complied
14	The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with tall growing trees of width not less than 5 mtrs greenbelt.			The industry has developed greenbelt to some extent along the 4 boundaries. However the industry was directed to develop greenbelt within the premises in vacant place.
15	The industry shall install water meters to measure the actual water consumption and waste water generation and maintain a log register as per the meter readings.			Not Complied
16	The industry shall take all precautionary and safety measures during process operations.			Complied
17	The industry shall maintain good housekeeping within the plant premises.			Needs to improve
18	The industry shall comply with all the directions issued by the Board from time to time.			Submitted above

WHEREAS vide reference 6th cited the EE, RO, Nalgonda has forwarded the inspection report along with compliance to Head office, TSPCB for taking necessary action. The Board office has forwarded the same to Zonal Office, R.C.Puram for taking necessary action as per delegation of powers through mail dated 13.09.2021.

WHEREAS vide reference 7th cited, this office has issued a letter to your industry to attend the legal hearing before the External Advisory Committee for taking suitable decision.

WHEREAS, you were given an opportunity for hearing before the External Advisory Committee of Zonal Office, TSPCB, R.C.Puram on 25.09.2021. The AES, RO Nalgonda, the complainants and the representatives of the industry have physically attended the legal hearing. The AES informed that the industry has taken most of the measures to control the pollution, but the PM10 value is exceeding the standards of the Board i.e., 116 µg/m3 as against the standard 100 µg/m3. The complainants alleged that they are facing health issues due to dust pollution from the industry and further informed the committee that they are having a Meditation Centre (Sanatana Yoga Prachara Samithi) adjacent to the crusher and they informed that several devotees visit the place occasionally for meditation purpose and causing air pollution problems due to operation of the stone crushers. They alleged that the industry has not taken any measures for controlling dust nuisance. The representative of the industry informed that they have taken all suitable measures for controlling the dust nuisance like sprinkling of water on roads for dust suppression. After detailed discussions, the committee recommended to issue certain directions to the industry to comply with.

After detailed discussions, the committee recommended to issue the following directions to your unit to comply one month time.

WHEREAS, the Board after careful consideration of the material facts of the case, the Board issued following directions to your industry comply within one month time.

- i. The industry in co-ordination with other surrounding crushers shall form an association and engage works for regular sweeping of the roads & sprinkling of water on the roads for controlling the fugitive dust emissions.
- ii. The industry shall ensure dust containment cum suppression system for the equipment.
- iii. The industry shall provide / maintain cladding to the vibrating screen & crusher so as to arrest the dust emissions.
- iv. The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.
- v. The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.
- vi. The industry shall construct metal roads within the premises.
- vii. The industry shall carryout regular cleaning and wetting of the ground within the premises.
- viii. The industry shall not cause any air pollution / dust nuisance / odour nuisance in the surrounding environment.
- ix. The industry shall not discharge any waste water outside the plant premises under any circumstances.
- x. The industry shall take all precautionary and safety measures during process operations.
- xi. The industry shall maintain a good housekeeping in the premises.
- xii. The industry shall develop a minimum of 5 mtrs width green belt all around the boundary of the unit and in vacant places with tall growing trees with wide leaf area. The area allocated for greenbelt shall not be less than 33 % of total area of industry.
- xiii. The industry shall comply with ambient air quality standards of PM₁₀ (particulate Matter size less than 10 μm) – 100 $\mu\text{g}/\text{m}^3$; PM_{2.5} (Particulate Matter size less than 2.5 μm) – 60 $\mu\text{g}/\text{m}^3$; SO₂ – 80 $\mu\text{g}/\text{m}^3$; NOx – 80 $\mu\text{g}/\text{m}^3$, outside the factory premises at the periphery of the industry.
- xiv. The industry shall comply with suspended particulate matter measured between 3 mtrs and 10 mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m³.

These directions are issued under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 in the interest of protecting Public Health & Environment.

You are further directed to note that, if you operate the unit without complying with the above directions, the Board may issue closure orders under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988. Also you will be liable for prosecution under Section 37(1) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and section 41(2) of the Water (Prevention & Control of Pollution) Amendment Act, 1988 in the interest of protecting public health and environment, without further notice.

The orders will take effect from today i.e., from 11.10.2021.

To
M/s. Superfine Sand (Hyderabad) Ltd.,
Sy.No. 82, Deshmukh (V), Pochampally (M),
Yadadri Bhuvanagiri District.

Joint Chief Environmental Engineer



GST : 36AAKCS2506G1ZG

SUPERFINE SAND (HYDERABAD) LIMITEDOFFICE : 16-88/1, Flat No.201, Sri Lakshmi Nilayam, Road No.3, Sri Krishna Nagar Colony,
Dilsukhnagar, Hyderabad - 500 060. Email : superfinesand@gmail.com

FACTORY : Sy.No.82-84, Deshmukhi (Village), Pochhampally (Mandal), Yadadri-Bhongir (Dist.)

Ref:

DATE: 15/02/2022

To

Environmental Engineer

Regional Office

T S Pollution control board

Nalgonda

Dear sir,

We completed your directions as follows

- 1) We form an association and engage works for regular sweeping of the roads & sprinkling of water on the roads for controlling fugitive emissions.
- 2) We provide dust containment system for the equipment.
- 3) We provide cladding to the vibrating screen & crushers to arrest the dust emissions
- 4) We regularly sprinkle water at raw material loading and at transfer points
- 5) We construct wind breaking walls to prevent dust spreading to the surrounding areas
- 6) We construct metal roads in our premises
- 7) We carried out regular cleaning and wetting of the ground
- 8) We did not cause any air pollution /dust nuisance in the surrounding environment
- 9) We should not discharge any waste water outside the plant premises under any circumstances,we maintain septic tanks for our canteen & staff buildings.
- 10) We take all precautionary and safety measures during process operations
- 11) We maintaining good housekeeping in the premises
- 12) We develop green belt all around the boundary of the unit and also towards east side to our plant we developed 30 acres of mango garden.

Thanking you,

Yours Faithfully
For SUPERFINE SAND (HYDERABAD) LTD

R. Chand

Authorised Signatory



**"FORM NO. 4
PRESCRIBED UNDER RULE 4 (4)
LICENCE TO WORK A FACTORY**

- 1. Licence Number : 33296
- 2. Registration Number : 32753
- 3. Full Name of Factory : SUPERFINE SAND (HYDERABAD) LTD
- 4. Full Address/location of factory : Sy No. 84/A, Deshmukhi (V),
Fechampally (M), Nalgonda Dist.
- 5. Full Postal address for communications relating to the factory : - do -
- 6. Maximum horse power installed regular / standby : 1065 H.P.
- 7. Maximum number of workers to be employed : 50 workers
- 8. Full name, father's name, age & residential address of the occupier and his position in the company/firm/Government factory/local fund factory : Sri G. MALAKONDAIAH, ^{Age - 45 yrs.} Occupier
D.No. 16-188/1, Flat No. 201,
Sri Lakshmi Nilayam, Road No. 3,
Sri Krishna Nagar Colony,
Dilsukh Nagar, Hyderabad.

Licence is hereby granted to the factory at 3 above for the premises stated at 4 above for use as a factory within the limits stated in 6 and 7 above subject to the provisions of the Factories Act, 1948 and the rules made thereunder.

This Licence shall be valid until it has been duly cancelled.

Date : 29-12-2007

Salleem
Inspector of Factories
NALGONDA, AP

"ENDORSEMENTS"

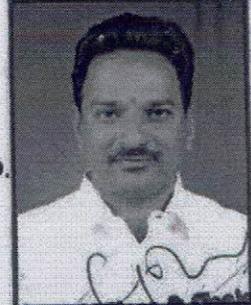


GOVERNMENT OF TELANGANA
DEPARTMENT OF MINES & GEOLOGY
OFFICE OF THE DY. DIRECTOR OF MINES & GEOLOGY::HYDERABAD.

FORM - D

[See Rule 5 (2)]

Form of Registration



Renewal MDR LICENCE No. 3820/MDR/NLG/2007 Dy. Director of Mines & Geology
Hyderabad Region
Hyderabad.

- | | | | |
|----|--|---|--|
| 1 | Name of the Applicant (In Full) | : | M/s. Superfine Sand (Hyderabad) limited
Mg.Director.G.Malakondaiah
H.No.16/88/1,Plot.No.201,

Sri Lakshmi Nilayam, |
| 2 | Full Address | : | Road No.3,Sri Krishna Nagar Colony,

Dilsukhnagar,Hyderabad. |
| 3 | Father's Name (In Full)
<small>(In case of Firm Names & Address of Partners & Persons holding Power of Attorney to act on behalf of the Firm)</small> | : | Sri.Kondaiah Chowdary |
| 4 | Profession of the Dealer | : | Business |
| 5 | Specific Place or Places of Business | : | Sy.No.80 to 84 of Deshmuki Village ,
Pochampally Mandal, Yadadri District |
| 6 | Specific purpose for which Registration is Granted | : | Stock Yard for Storing/Selling &
Trading |
| 7 | Name of Mineral / Ore covered under the License | : | Stone & Metal |
| 8 | Challan No. showing payment of Application Fee | : | Challan No. 2922 Dt:15.05.2017
for Rs:1000/- |
| 9 | Challan No. showing payment of Security Deposit | : | NSC No. 3650676823, dt: 12.05.2017 for
Rs. 5000/- |
| 10 | Name & Address of Persons / Firms required from whom the Mineral / Ore will be purchased / Procured | : | From various authorized Sources as
required |
| 11 | Period of Registration (5 Years) | : | From: 22.08.2017 To: 21.08.2022 |
| 12 | If it is a case of Renewal, the No. & Date of Grant of the Original Registration. | : | Renewal within due date .old MDL
No.3820/MDR/NLG/07 |
| 13 | No. & Date of Application for this Registration | : | 1723,16.05.2017 |

Date of Grant: 31.05.2017.

DEPUTY DIRECTOR OF MINES & GEOLOGY
HYDERABAD REGION - HYDERABAD.
Hyderabad Region
Hyderabad.

- Note: 1. The Dealer should submit quarterly returns in Form F/H to ADM&G Office regularly.
2. This License should be displayed at the conspicuous place of business.
3. The Renewal shall be filed within (90) days before expiry of License period.

**GOVERNMENT OF TELANGANA
DEPARTMENT OF MINES AND GEOLOGY**

From
Sri. G. Shravan Kumar Reddy, M.Sc., Tech.,
Dy. Director of Mines & Geology,
Hyderabad Region,
Hyderabad.

To
M/s. Superfine Sand (Hyderabad) limited
Mg. Prt. G. Malakondaiah
H.No. 16/88/1, Plot. No. 201,
Sri Lakshmi Nilayam,
Road No. 3, Sri Krishna Nagar Colony,
Dilsukhnagar, Hyderabad.

Lr.No. 1723/MDR/YDR/2017, Dt: 31 .05.2017

Sir,

Sub: - T.S.M.D.Rules, 2000 – Renewal Application of Mineral Dealer Registration of Stock Yard for Storing/Selling & Trading of **Stone & Metal** by **M/s. Superfine Sand (Hyderabad) limited Mg. Prt. G. Malakondaiah**, stock yard located in **Sy.No. 80 to 84 of Deshmuki Village, Pochampally Mandal, Yadadri District** – Issued– Reg.

Ref: - 1. Your application in form 'A' Dt: 16.05.2017.
2. Lr. No. 1038/MDR/YDR/2017, dt: 26.05.2017 from ADM&G Yadadri.

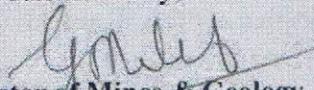
* * *

With reference to your application 1st cited requesting to Renewal application of the registration of the stock yard for Storing/Selling & Trading of **Stone & Metal** located at **Sy.No. 80 to 84 of Deshmuki Village, Pochampally Mandal, Yadadri District** and based on the recommendations of ADM&G, **Yadadri** vide reference 2nd cited, the Mineral Dealer unit is hereby renewed under Rule 5(2) of T.S. Mineral Dealers Rules, 2000 for further period of 5 years i.e., w.e.f. 22 .08.2017 to 21.08.2022.

Further, you are requested to maintain the records and furnish statutory returns as required under rule 7 of T.S. Mineral Dealer Rules, 2000.

Yours faithfully,

Encl: M.D Registration Certificate


Dy. Director of Mines & Geology,
Hyderabad

Copy to the Asst. Director of Mines & Geology, **Yadadri** for information